

Government of India
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
Office of the Controller General of Patents, Designs and Trade Marks
Boudhik Sampada Bhavan, Antop Hill, S.M. Road, Mumbai-400037
Ph. 022-24101144, 022-24141026, 022-24112211, 022-24159192, 022-24159194
web: <http://ipindia.nic.in>

Details of vacancies to be filled on deputation basis (including short term contract) in the Trade Marks Registry are given below:

(1) Senior Joint Registrar of Trade Marks & Geographical Indications (Group "A" Gazetted) in Pay Band PB-4 (Rs 37,400 – 67,000) with Grade Pay of Rs. 8,900 (pre-revised) Level 13-A in the pay matrix as per 7th CPC (02 Posts):

Applications are invited from officers of the Central or State Governments or Union Territories or Universities or Recognized Research Institutions or Public Sector Undertakings or Semi-Government or Autonomous or Statutory Organization:-

- (a) (i) holding analogous posts on regular basis in the parent cadre or Department; OR
(ii) with two year service in the grade rendered after appointment thereto on a regular basis in posts in the Pay Band-4 in the scale of pay of Rs. 37,400 – 67,100 with Grade Pay of Rs. 8,700 (pre-revised) Level 13 in the pay matrix as per 7th CPC or equivalent in the parent cadre or department; and
(b) possessing the following educational qualifications and experience;

Essential:

I. (i) Degree in law from a recognized University.

(ii) Twelve years experience at a Bar or twelve years experience in a State Judicial Service or in the Legal Department of a State Government or in the Central Government or in the processing of Applications for registration filed under the Trade Marks Act or Geographical Indications Act or in teaching law in a recognised University or Institution. OR

II. Master's Degree in Law of a recognized University with ten years' experience in teaching law or in conducting research in law in a recognized University or Institution.

Desirable:

Ph.D. in Intellectual Property of a recognized University.

Duties:

Senior Joint Registrar of Trade Marks and Geographical Indications is the senior most technical officer having supervisory powers relating to administration of the Trade Marks Act, 1999 and Geographical Indications of Goods (Registration & Protection) Act, 1999 and the Rules there under. He/She may also have to act as Tribunal in the Trade Marks and Geographical Indications Registry. He/She may also have to discharge the functions of Registrar as delegated by the Registrar. He/She advises the Registrar on Trade Marks and Geographical Indications matters and may represent the Government in International forum like the WIPO and act as speaker/resource person at international seminars and meetings on Trade Marks and Geographical Indications matters. He/She can be assigned any other work relating to the subject by the Registrar as per the exigency of workload.

(2) Joint Registrar of Trade Marks & Geographical Indications (Group "A" Gazetted) in Pay Band PB-4 (Rs 37,400 – 67,000) with Grade Pay of Rs. 8,700 (pre-revised) Level 13 in the pay matrix as per 7th CPC (02 Posts):

Applications are invited from officers of the Central or State Governments or Union Territories or Universities or Recognized Research Institutions or Public Sector Undertakings or Semi-Government or Autonomous or Statutory Organization:-

- (a) (i) holding analogous posts on regular basis in the parent cadre or Department; OR
(ii) with five year service in the grade rendered after appointment thereto on a regular basis in posts in the Pay Band-3 in the scale of pay of Rs. 15,600 – 39,100 with Grade Pay of Rs. 7,600 (pre-revised) Level 12 in the pay matrix as per 7th CPC or equivalent in the parent cadre or department; and
(b) possessing the following educational qualifications and experience;

Essential:

I. (i) Degree in law from a recognized University.

(ii) Twelve years experience at a Bar or twelve years experience in a State Judicial Service or in the Legal Department of a State Government or in the Central Government or in the processing of Applications for registration filed under the Trade Marks Act or Geographical Indications Act or in teaching law in a recognised University or Institution. OR

II. Master's Degree in Law of a recognized University with ten years' experience in teaching law or in conducting research in law in a recognized University or Institution.

Desirable:

Ph.D. in Intellectual Property of a recognized University.

Duties:

Joint Registrar of Trade Marks & Geographical Indications is in charge of day to day functioning of the office where posted. He functions as a Tribunal under the Act and Rules. He adjudicates contested matters, rectification and any other matter connected thereto. He delivers judgments; He also guides Deputy/Assistant Registrar, on various Trade Mark practice and procedures. He can be assigned any other work relating to the subject by the Registrar/Sr. Joint Registrar as per the exigency of workload.

(3) Deputy Registrar of Trade Marks & Geographical Indications (Group "A" Gazetted) in the Pay Band PB-3 (Rs. 15,600 – 39,100) with Grade Pay of Rs 7600 (pre-revised) Level 12 in the pay matrix as per 7th CPC (02 posts) :

Applications are invited from Officers under the Central or State Governments or Union Territories or Universities or Recognized Research Institutions or Public Sector Undertakings or Semi Government or Autonomous or Statutory Organisations:

- (a) (i) holding analogous posts on regular basis in the parent cadre or Department; OR
(ii) with five years' service rendered after appointment thereto on a regular basis in posts in Pay Band-3 in the scale of pay of Rs.15,600-39,100 with Grade Pay of Rs.6,600 (pre-revised) Level 11 in the pay matrix as per 7th CPC or equivalent in the parent cadre or Department; and
(b) possessing the following educational qualifications and experience ;

Essential:

I. (i) Degree in law of a recognized University or equivalent.

(ii) ten years practice at a Bar or ten years experience in the State Judicial Service or in the Legal Department of a State Government or of the Central Government or in the processing of applications for registration filed under the Trade Marks Act or Geographical Indications Act or in teaching law in a recognised University, OR

II. Master's Degree in Law of a recognized University with eight years experience in teaching law or in conducting research in law in a recognised University or research Institution.

Desirable:

Ph. D in Intellectual Property from a recognized University.

Note 1: Qualifications are relaxable at the discretion of the Union Public Service Commission, for reasons to be recorded in writing, in the case of candidates otherwise well qualified.

Note 2: The qualification regarding experience is relaxable at the discretion of the Union Public Service Commission, for reasons to be recorded in writing, in the case of candidates belonging to the Scheduled Castes or the Scheduled Tribes, if at any stage of selection the Union Public Service Commission is of the opinion that sufficient number of candidates from these communities possessing the requisite experience are not likely to be available to fill up the posts reserved for them.

Duties:

Deputy Registrar of Trade Marks & Geographical Indications functions as a Tribunal under the Act and Rules. He takes hearing of contested matters. He adjudicates and issues speaking Order and Decision. He also attends Court Case and briefs Central Government Counsel on Trade Mark matters, Service matters, Litigation in CAT, High Court and Law Ministry under supervision of Joint Registrar, Sr. Joint Registrar and Registrar. He can be assigned any other work relating to the subject by the Registrar and other Sr. officers as per the exigency of workload.

(4) Assistant Registrar of Trade Marks & Geographical Indications (Group "A" Gazetted) in the Pay Band PB-3 (Rs. 15,600 – 39,100) with Grade Pay of Rs. 6,600 (pre-revised) Level 11 in the pay matrix as per 7th CPC (10 posts):

Application are invited from Officers under the Central or State Governments or Union Territories or Universities or Recognized Research Institutions or Public Sector Undertakings or Semi-Government or Autonomous or Statutory Organisations:

- (a) (i) holding analogous posts on regular basis in the parent cadre or Department; Or
(ii) with five years' service rendered after appointment thereto on a regular basis in posts in Pay Band-3 in the scale of pay of Rs.15,600 – 39,100 with Grade Pay of Rs. 5,400 (pre-revised) Level 10 in the pay matrix as per 7th CPC or equivalent in the parent cadre or Department; and
(b) possessing the following educational qualifications and experience;

Essential:

I. (i) Degree in Law from a recognised University;

(ii) five years practice at a Bar or five years' experience in the State Judicial Service or in the Legal Department of a State Government or of the Central Government or in the processing of applications for registration filed under the Trade Marks Act or Geographical Indications Act or in teaching law in a recognised University. OR

II. Master's Degree in Law of a recognised University with three years experience in teaching law or in conducting research in law in a recognised University or Research Institution.

Note 1: Qualifications are relaxable at the discretion of the Union Public Service Commission, for reasons to be recorded in writing, in the case of candidates otherwise well qualified.

Note 2: The qualification regarding experience is relaxable at the discretion of the Union Public Service Commission, for reasons to be recorded in writing, in case of candidates belonging to the Scheduled Castes or the Scheduled Tribes, if at any stage of selection the Union Public Service Commission is of the opinion that sufficient number of candidates from these communities possessing the requisite experience are not likely to be available to fill up the posts reserved for them.

Desirable:

Ph.D in Intellectual Property from a recognised University.

Duties:

Assistant Registrar of Trade Marks & Geographical Indications functions as a Tribunal under the Act and Rules. He takes hearing of contested matters. He adjudicates and issues speaking Order and Decision. He also attends Court Case and briefs Central Government Counsel on Trade Mark matters, Service matters, Litigation in CAT, High Court and Law Ministry under supervision of Joint Registrar, Sr. Joint Registrar and Registrar. He can be assigned any other work relating to the subject by the Registrar and other Sr. officers as per the exigency of workload.

(5) Senior Examiner of Trade Marks & Geographical Indications (Group 'A' Gazetted) in the Pay Band PB-3 (Rs. 15,600 – 39,100) with Grade Pay of Rs. 5,400 (pre-revised) Level 10 in the pay matrix as per 7th CPC (27 posts):

Application are invited from Officers under the Central or State Governments or Union Territories or Universities or Recognized Research Institutions or Public Sector Organisations:

- (a) (i) holding analogous posts on regular basis in the parent cadre or Department; Or
(ii) with three years' service in the grade rendered after appointment thereto on a regular basis in posts in Pay Band-2 in the scale of pay of Rs.9,300-34,800 with Grade Pay of Rs. 4,600 (pre-revised) Level 7 in the pay matrix as per 7th CPC or equivalent in the parent cadre or Department; and

Essential:

(i) Degree in Law of a recognised University;

(ii) three years experience in handling Court cases and other legal matters or matters relating to Trade Marks or Geographical Indications.

Note 1: Qualifications are relaxable at the discretion of Union Public Service Commission, for reasons to be recorded in writing, in the case of candidates otherwise well qualified,

Note 2: The qualification regarding experience is relaxable at the discretion of the Union Public Service Commission, for reasons to be recorded in writing, in the case of candidates belonging to the Scheduled Castes or the Scheduled Tribes, if at any stage of selection the Union Public Service Commission is of the opinion, that sufficient number of candidates from these communities possessing the requisite experience are not likely to be available to fill up the posts reserved for them.

Desirable:

Masters degree in Intellectual Property from a recognised University.

Duties:

Senior Examiner of Trade Marks & Geographical Indications is the office in charge of specific section/units at TMR. He oversees examined applications for registration of Trade Marks and other work concerned thereto. He supervises the work of the Examiner of Trade Marks. He is also assigned to hear Show Cause matters and authorized to accept Trade Marks applications for registration. He is answerable to the Controlling officer (Registrar/Sr. Joint Registrar/Joint Registrar/Deputy Registrar/Asst. Registrar of Trade Marks) regarding functions of the section /units. He can be assigned any other work relating to the subject by the Registrar and other Sr. officers as per the exigency of workload.

(6) Examiner of Trade Marks & Geographical Indications (Group 'B' Gazetted) in the Pay Band PB-2 (Rs. 9,300 – 34,800) with Grade Pay of Rs. 4,600 (pre-revised) Level 7 in the pay matrix as per 7th CPC (21 posts):

Application are invited from Officers under the Central or State Governments or Union Territories:

- (a) (i) holding analogous posts on regular basis in the parent cadre or Department; Or
(ii) with five years' service in the grade rendered after appointment thereto on a regular basis in posts in Pay Band-2 in the scale of pay of Rs.9,300-34,800 with Grade Pay of Rs. 4,200 (pre-revised) Level 6 in the pay matrix as per 7th CPC or equivalent in the parent cadre or Department; and

Essential:

(i) Degree in Law of a recognised University;

(ii) two years experience in handling Court cases and other legal matters or matters relating to Trade Marks or Geographical Indications.

Desirable:

Masters degree in Intellectual Property from a recognised University.

Note 1: Qualifications are relaxable at the discretion of Union Public Service Commission, for reasons to be recorded in writing, in the case of candidates otherwise well qualified,

Note 2: The qualification regarding experience is relaxable at the discretion of the Union Public Service Commission, for reasons to be recorded in writing, in the case of candidates belonging to the Scheduled Castes or the Scheduled Tribes, if at any stage of selection the Union Public Service Commission is of the opinion, that sufficient number of candidates from these communities possessing the requisite experience are not likely to be available to fill up the posts reserved for them.

Duties:

The primary duty of Examiner of Trade Marks is to examine new trademarks applications in accordance with the Act and Rules. He also reviews the response to Examination Report. He is also responsible to put up noting and correspondence to senior officers. He is also required to guide applicants/stakeholders on procedure relating to registration and act as a nodal officer between various sections at TMR and the applicants. He can be assigned any other work relating to the subject by the Registrar and other senior officers as per the exigency of workload.

General Information:-

1. The Departmental officers in the feeder category who are in the direct line of promotion will not be eligible for consideration for appointment on deputation (including short-term contract). Similarly, deputationists shall not be eligible for consideration for appointment by promotion.
2. [Period of deputation (including short-term contract) including period of deputation (including short-term contract) in another ex-cadre post held immediately preceding this appointment in the same or some other organisation or department of the Central Government shall ordinarily not to exceed three years;
3. The maximum age limit for appointment by deputation (including short-term contract) shall not be exceeding 56 years as on the closing date of receipt of applications).
4. The pay and allowances of the officers selected on deputation will be regulated in accordance with the instructions issued by the Deptt. Of Personnel & Training from time to time.
5. Officers who volunteer for the post will not be permitted to withdraw their names later. The selected officer(s) can also be posted anywhere within the jurisdiction of all over India depending on the exigencies of work.

6. Applications received after last date/ without through proper channel/ unaccompanied by copies by CR Dossiers & Vigilance Clearance of the officer concerned will not be considered. It may please be verified and certified by the Controlling Officer that particulars furnished are correct and no disciplinary case is pending or contemplated against the Officer.

7. The number of vacancies and period of deputation as indicated is liable to increase/decrease.

8. The advertisement may also be viewed at the website of this office – www.ipindia.nic.in.
The application in the prescribed proforma appended below along with up to date photo copy of the confidential report of the officer who could be spared in the event of the selection should reach the office of the Controller General Of Patents, Designs & Trade Marks, Boudhik Sampada Bhavan, S. M. Road, Antop Hill, Mumbai-400037 within 30 days from the date of publication of this advertisement.

**ANNEXURE - I
FORMAT OF APPLICATION**

Attested
photograph
to be
pasted

1.	Name in full (IN BLOCK LETTERS)					
2.	Post applied for (separate applications are to be sent for different posts)					
3.	Date of Birth (DD/MM/YYYY)					
4.	Date of superannuation (DD/MM/YYYY)					
5.	Service to which you belong					
6.	Office address with telephone no.					
7.	Residential address with telephone no.					
8.	Present post held, along with present Basic Pay with New Pay Matrix Level/ Pay Scale/Pay Band and Grade Pay of the post held, as the case may be					
9.	Educational qualification (Matric onwards):					
	Exam passed	Name of University / Institute/ Board	Year of Passing	Duration of Course	Subjects	Percentage of Marks (Mention Distinction, in any)
10.	Please state clearly whether in the light of entries made below, you met the requisite essential educational and other qualifications required for the post are satisfied (if any qualification has been treated as equivalent to the one prescribed in the rule, state the authority for the same)					
	Qualification/experienced required			Qualification /Experience possessed by		
	Essential:			Essential:		
	A) Qualification			A) Qualification		
	B) Experience			B) Experience		
	Desirable			Desirable		
	A) Qualification			A) Qualification		
	B) Experience			B) Experience		
11.	Details of employment in chronological order (if needed, enclose a separate sheet duly authenticated by your signature in the format given below):					
	Name of Office/Instt./organization	Post held (designation)	Period of Service		Nature of appointment (Regular/Ad/hoc/Deputation)	New Pay Matrix Level/Scale of Pay/Pay Band and Graded Pay #, as the case may be
			From	To		
12.	Details of Experience in chronological order, if any, of handling investigation/ 'enforcement' of any economic/regulatory law dealing with regulation/investigation and experience in Competition Law/Matters (Mention the name of Economic Laws etc. & specify number of years of such experience.					
13.	Nature of present employment i.e. Permanent / Ad-hoc / Temporary					
14.	In case the present employment is held on deputation, please state: a) The date of initial appointment b) Period of appointment with address c) Name of the parent office / organization.					
15.	Details of training undergone:					
16.	Details of proficiency in computer:					
17.	Any other information, applicant want to furnish:					
18.	Please state briefly how you find yourself best suitable for the post applied for:					

I have carefully gone through the vacancy circular/advertisement and I am well aware that the Curriculum Vitae duly supported by documents submitted by me will also be assessed by the Selection Committee at the time of selection for the post.

Signature of the candidate
Address _____

Date: _____

Countersigned
(Employer with seal)

List of Enclosures: